

Central Information Commission

Decision No.281/IC(A)/2006
F. No.CIC/MA/A/2006/00658

Dated, the18th September, 2006

Name of the Appellant : Sh. Sabbir Yusuf Wadia, 1, Gulnar Society,
Station Road, Ankleshwar, Distt. Bharuch.
Gujarat.

Name of the Public Authority: Indian Oil Corporation Limited, Western
Region, 254-C, Dr. Annie Besant Road,
Prabhadevi, Mumbai – 440 025.

DECISION

Facts of the Case:

1. The appellant had sought the following information from the CPIO of HPCL:

- (i) *“Certified copy of list of Retail outlet issued in the Gujarat state for the year 1998-99-2000.*
- (ii) *Merit lists of selected candidates through D.S.B. of years 1998-99-2000*
- (iii) *Certified Report of Sales officer of the Company of above years.*
- (iv) *Certified copy of company’s Rules and Regulations for selection in the year 1998-99-2000.”*

2. The CPIO furnished partial information. For the remaining information relating to the merit panel and procedure for allotment of retail outlets the appellant was informed that the information sought was confidential.

Commission's Decision:

3. The entire process of allotment of retail outlets (ROs) and the procedure followed for preparation of merit list should fall under public domain. Accordingly, the information sought should be furnished to the appellant. Even the preparation of documents like sales officer's report, which is a part of the process of allotment of ROs, should also be disclosed.

4. The appeal is accordingly disposed of.

Sd/-
(Prof. M.M. Ansari)
Information Commissioner

Authenticated true copy:

(L.C. Singhi)
Additional Registrar

Cc:

1. Sh. Sabbir Yusuf Wadia, 1, Gulnar Society, Station Road, Ankleshwar, Distt. Bharuch. Gujarat.
2. Sh. S.S. Bapat, CPIO, Indian Oil Corporation Limited, Western Region, 254-C, Dr. Annie Besant Road, Prabhadevi, Mumbai – 440 025.